

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-112/ND/2018

In the matter of
SRS Limited
Vs.
LUCRA Jewels (P) Ltd

.. PETITIONER

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 01.2.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Dr. Shweta Bajaj, Advocate

For the Respondent/Corporate Debtor : Mr. Moulshree Shukla, Advocate
For the Intervener : -

ORDER

Learned Counsel for the petitioner is present and moves this application/petition. It is seen that at pages 94-95, the Affidavit in support of the petition/application has been filed. However, at page No.94, it is seen that a blank Stamp paper has been annexed and at page No.95, it is seen that the Deponent has not signed the said page of affidavit. In view of the same, this Tribunal is unable to understand as to how this was taken by the Registry and numbered the petition.

Let the file be returned by the Registry to the Petitioner. Let the Registry be more vigilant before numbering the Petitions in relation to compliance.

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit